

Implementation of rural development programmes in Meghalaya

1336. SHRI JERLIE E. TARIANG: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that some deficiencies have been observed in implementation of the Rural Development Programmes in Meghalaya; and

(b) if so, the nature of such deficiencies and the action taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) and (b) Deficiencies found in the implementation of Rural Development Programmes in various State, including Meghalaya, are brought to the notice of the States concerned and they are requested to take remedial action.

In Meghalaya, under National Rural Employment Programme deficiencies noticed are poor utilisation of resources need for better planning and greater utilisation of funds. Under Integrated Rural Development Programme there is need to accelerate the progress and to improve coverage of beneficiaries.

Fixation of Support Price for Potato, Ginger in Meghalaya

1337. SHRI JERLIE E. TARIANG: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether the Government of Meghalaya had submitted a proposal for fixing support price for potato, ginger, etc. and if so, what action has been taken thereon by the Agricultural Costs and Prices Commission; and

(b) whether the Commission propose to invite public organisations for hearing their views?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): (a) A reference was received from the Government of Meghalaya for potato only to examine the feasibility of fixing its minimum support price. The Government of India does not fix minimum support prices of perishables including potato. However, when the State Governments approach the Government of India for market support operation of perishables like potato, the Government fixes the indicative prices in consultation with the State Governments and organises joint market support operations.

(b) Does not arise in view of (a) above.

Unauthorised Occupation and Misuse of Shops at Nehru Nagar, Delhi

1338. SHRI SURAJ PRASAD: Will the Minister of WORKS AND HOUSING be pleased to refer to the answer to Unstarred Question 1974 given in the Rajya Sabha on the 10th August, 1984 and state:

(a) whether it is a fact that most of the cancelled shops in the Nehru Nagar colony are being misused for running industry and for other purposes which are causing danger to the Nehru Nagar Market residents;

(b) if so, what action Government have taken or propose to take under the Public Premises (Eviction of Unauthorised Occupations) Act, against the trespassers, and to shift the unauthorised occupants to the shopping complex adjacent to the Nehru Nagar colony constructed recently; and

(c) if the answer to part (c) above be in negative, what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) Yes, Sir.

(b) and (c) There are 46 shops on the ground floor in Slum tenements at Nehru Nagar. Allotment of most of these shops